



भारत सरकार

GOVERNMENT OF INDIA

कार्यालय प्रधान मुख्यायकरआयुक्त बिहारऔरझारखण्ड

OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX BIHAR & JHARKHAND

प्रथम तल, केंद्रीय राजस्वभवन, बीरचंद पटेल मार्ग, पटना-८००००१

1st FLOOR, C.R BUILDING, BIRCHAND PATEL MARG, PATNA-800001

दूरभाष नं/TEL NO : 0612-2504447, ई-मेल/Email- patna.pccit@incometax.gov.in

F.No. PCCIT/B&J/PAT/Tech-1/85010/08/2025-26/

Dated: 27.01.2026

ENGAGEMENT OF 'YOUNG PROFESSIONAL' IN THE OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX, BIHAR & JHARKHAND, AS PER YOUNG PROFESSIONAL SCHEME, 2023 -

With a view to augment departmental representation in ITAT, the Young Professional Scheme envisions engagement of Young Graduates in Law and Accountancy who are rich in domain knowledge. Such resources would aid the departmental officers in preparation of the cases admitted for hearing in Tribunals. In addition, they will also take up research/study work encompassing critical areas of tax litigation for effective litigation management.

2. Income Tax Department is looking for engaging a pool of talented Young Professionals (YPs) as per the following details:

1	Name of Position	Young Professional
2	Number of Positions	01
3	Age Limit	Candidates should not exceed 35 years of age as on the date of advertisement
4	Period of contract	One year. May be extended for another year subject to satisfactory performance
5	Location	Patna
6	Remuneration per month	Rs. 60,000/- (Lump Sum)
7	Educational Qualification	<p><u>Essential qualification:</u></p> <p>(i) Indian Nationals holding Graduate/ Post Graduate degree in Law from recognized Universities, Colleges and Institutions of National and International repute, and/or Chartered Accountant.</p> <p>(ii) Candidates should have obtained at least 50% marks in the 3 Year LLB or 5 Year integrated LLB degree program or Post Graduation degree program or a qualified Chartered Accountant.</p>

		<u>Preferred Qualification.</u>
		<p>(i) Chartered Accountants who have completed their article ship in taxation and law graduates / post graduates who have been engaged in research work / projects in taxation shall be preferred.</p> <p>(ii) Candidate having skills in information & communication technology (ICT) with good communication and interpersonal skills shall be preferred.</p>
8	Job Description	The Young Professionals will be attached with the office of the CsIT(DR) or Sr.DR in the Income Tax Appellate Tribunal for studying the paper books of listed cases, analyzing the judgements relied upon by the assessee, finding out judgements in favour of the department and identifying distinguishing facts wherever applicable, and preparing the briefing notes and written submissions. They will also undertake research/study on specific points as briefed by the CIT(DR)/Sr. DR. The CIT(DR) (Mentor Concerned) will provide a brief orientation of deliverables expected from the Young Professional at the time of Joining.
9	Selection Process	<p>Selection process would involve two stages:</p> <p>(i) Screening and,</p> <p>(ii) Interview</p>

3. Mode of submission of Applications: The willing and eligible candidates can send their application in the prescribed format (Annexure- II) addressed to the Commissioner of Income Tax (Admin & TPS), [Attention: ITO(Technical)-1], 1st Floor, Central Revenue Building, Beer Chand Patel Path, Patna-800001, Bihar, by Speed-post/by hand. The envelope containing the application should also be superscribed as- "Application For Engagement Of Young Professional As Per Young Professional Scheme, 2023".

4. Shortlisted candidates will be informed on their email address/by speed-post for personal interview. No TA or DA shall be paid for attending the interview. At the time of interview, the shortlisted candidates shall have to produce their bio-data and certificates, in original for verification.

5. Last date of receipt of Applications is 06:00 PM on 17.02.2026. Incomplete application and/or applications received after the due date shall be summarily rejected and no correspondence in this regard will be entertained.

6. Terms & Conditions:

(i) The deployment would be for one (1) year on full time basis. This period can be extended by further period of one (1) year subject to satisfactory performance of the Young Professionals.

(ii) The Young Professionals shall be eligible for 8 days leave in a calendar year. The leave shall accrue on completed month basis calculated from date of joining on pro-rata basis. The Young Professional will not be eligible for remuneration for any absence beyond 8 days in a year. The unavailed leave in a calendar year shall not be carried forward to next calendar year. The intervening Saturdays, Sundays or Gazetted holidays during a spell of leave shall not be counted against the 8 days leave.

(iii) In the event of death, injury or illness of the Young Professional during the term of his/her engagement,

the Young Professional or the Young Professional's dependents, legal heirs, claimant etc., shall not be entitled to any compensation.

(iv) No residential other facilities such as DA, accommodation, phone/conveyance/transport, foreign travel, personal staff, medical reimbursement, CGHS etc. would be admissible.

(v) The engagement will neither constitute a regular job or appointment of any nature in Income Tax Department nor it will be in the nature of a relationship of employer and employee between the Income Tax Department and the Young Professional.

(vi) The Young Professional shall not, except with the previous sanction of Pr.CCIT Region, in the bona fide discharge of his duties, publish a book or compilation of articles or participate in a broadcast involving electronic/social media or represent any entity in legal or commercial matters or contribute an article or write a letter to any newspaper or periodical or any external agency/institution, either in his own name or anonymously or pseudonymously in the name of any other person, if such book, article, broadcast, uses any information that he may gather or bring to his knowledge during his tenure as part of this Young Professional assignment.

(vii) The Young Professional would be subject to the provisions of the Indian Official Secrets Act, 1923 and will not divulge any information gathered by him either during the period of his engagement or at any point of time thereafter, to anyone who is not authorized to know the same. The Young Professional shall be subject to the Laws of Secrecy of the country and will sign a Declaration of Secrecy and Non-Disclosure Agreement before reporting.

(viii) The engagement may be discontinued at any time by the Income Tax Department without assigning any reason. However, in the normal course, the Young Professional will be given one month's notice. In case the Young Professional chooses to leave, she/he can do so by giving a notice one month prior to the assigned authority.

(ix) Absence for a continuous period of 8 days without information or any valid reason shall lead to automatic termination of engagement of the Young Professional.

(x) The provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act, 2013, shall apply.

Encl.: Application Form (Annexure - II)



(Himanshu Kumar)

Joint Commissioner of Income Tax (Technical)

O/o Principal Chief Commissioner of Income Tax (Bihar & Jharkhand), Patna